NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 70/(MAH)/2016 CA No. 10/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

> SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2017

NAME OF THE PARTIES:

Mr. Vivek V. Makar V/s. M/s. Oriental Rubber Industries Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 237b, 58,59 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	NAME	DES	IGNATION	SIGNATURE
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<u>Order</u>

CA No.10/2017 in TCP No. 70/397-398/NCLT/MB/MAH/2017

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On perusal of the order passed by the Hon'ble High Court of Bombay, this Bench hereby lists the Application filed for interim reliefs and also the application for inspection and discovery of documents on the next date of hearing. If pleadings in the applications above are not complete, the parties are at liberty to file replies if any within 10 days hereof and rejoinders if any, within 10 days thereof.

List this matter for hearing on 13.2.2017.

Sd/-B.S.V. PRAKĂŠH KUMAR Member (Judicial)

Sd/-V. NALLASENAPATHY Member (Technical)